

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 38
(IB)-719(PB)/2021

IN THE MATTER OF:

State Bank of India (Trough RP Mr. Gain Chand Petitioner
Narang).

Vs.

Mr. Ashok Mahindru.

....Respondent

Order u/S. 94(1) of Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 30.01.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Adv Siddharth Singh
For the RP : Adv. Bheem Sain Jain

ORDER

IA-2145/2022

Due to paucity of time, the matter could not be taken up. Hence the matter stands adjourned to **05.02.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

30.01.2024
Lalit